

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 2315 of 2020

Md. Jakir Ansari @ Jakir Ansari.Petitioner

Versus

The State of Jharkhand.Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Md. Zaid Ahmed, Advocate

For the State : Mr. Shekhar Sinha, A.P.P.

02/24-06-2020 Heard the parties.

The petitioner apprehends his arrest in connection with Jagannathpur (Pundag O.P.) P.S. Case No. 54 of 2020.

The petitioner had sold a piece of land to the informant on payment of Rs.48,00,000/-. The land was later on found to be a Gairmazarua land. The informant had instituted C.P. Case No. 2159 of 2016 and when the complaint case was reaching its logical end the petitioner had extended threats to withdraw the case.

The written report itself reveals that that the informant had lodged a case earlier alleging cheating and criminal breach of trust against the petitioner which is still pending and infact the subsequent written report appears to be a reiteration of the earlier case instituted by the informant.

Regard being had to the above, the petitioner, named above, is directed to surrender in the court below within a period of four weeks from today and pray for regular bail, and in that event, he will be enlarged on bail, on furnishing bail bond of Rs.10,000/- (Ten thousand only) with two sureties of the like amount each to the satisfaction of learned Judicial Magistrate, Ranchi in connection with Jagannathpur (Pundag O.P.) P.S. Case No. 54 of 2020, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

This application stands allowed.

(Rongon Mukhopadhyay, J)

Rakesh/-